



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 19

New IA-2749/ND/2022 in IB/261/ND/2020

IN THE MATTER OF:

Swastik Pipe Ltd.	...	Applicant
Versus		
M/s Faridabad Stampings Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 10.06.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP : Mr. Kunwarpreet Singh
For the OC : Mr. Akash Srivastava
For Suspended directors / Promoters : Adv. Vinod Chaurasia

ORDER

New IA-2749/ND/2022

This application under Section 12A has been moved on behalf of Mr. Kamalpreet Singh, IRP stating the matter has been settled between the parties and no claim has been received, even the CoC was not constituted and till date no claim has been received. Therefore, the present application stands allowed. IB-261/ND/2020 stands disposed of. The present Corporate Debtor stands terminated. Learned Counsel for the IRP stated that his fees has already been paid and IRP stands discharged. Management stands restored. IRP is directed to hand over all the assets, documents and requisite information to the management.

IA-2749/ND/2022 along with IB-261/ND/2020 stands disposed of as withdrawn.

-Sd-

SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

-Sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)